

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 295/2022

JAMIAT ULAMA I HIND

Petitioner(s)

VERSUS

NORTH DELHI MUNICIPAL CORPORATION & ORS.

Respondent(s)

(IA No. 188148/2024 - CLARIFICATION/DIRECTION
IA No. 188144/2024 - INTERVENTION/IMPLEADMENT)

WITH

W.P.(Crl.) No. 162/2022 (PIL-W)

(FOR INTERVENTION APPLICATION ON IA 186082/2024

IA No. 186082/2024 - INTERVENTION APPLICATION,

I.A. NOS.194520, 194340, 194364, 195057, 194619 OF 2024.

I.A. NO.186082/2024)

Date : 02-09-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE K.V. VISWANATHANFor Petitioner(s) Mr. Dushyant Dave, Sr. Adv.
Mr. M.R. Shamshad, Sr. Adv.
Mr. Farrukh Rasheed, AOR
Ms. Nabeela Jamil, Adv.
Ms. Azra Rahman, Adv.Ms. Sugandha Anand , AOR
Mr. Sarim Naved, Adv.
Mr. Shahid Nadeem, Adv.
Mr. Saurabh Sagar, Adv.
Mr. Harsh Kumar, Adv.For Respondent(s) Mr. Tushar Mehta, Solicitor General
Mr. K M Nataraj, A.S.G.
Mr. Kanu Agarwal, Adv.
Mr. Rajat Nair, Adv.
Mr. Sanjay Kumar Tyagi, Adv.
Mr. Amit Sharma B, Adv.
Mr. Mayank Pandey, Adv.
Mr. Varun Chugh, Adv.
Mr. Arvind Kumar Sharma, AORMr. Tushar Mehta, Solicitor General
Ms. Garima Prashad, Sr. A.A.G.

Ms. Ruchira Goel, AOR
Mr. Sharanya Sinha, Adv.
Ms. Harshita Nigam, Adv.

Mr. Tushar Mehta, Solicitor General
Mr. K M Nataraj, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Rajat Nair, Adv.
Mr. A D N Rao, Adv.
Ms. Ankita Choudhary Rathi, Adv.
Mr. Vinayak Sharma, Adv.
Mr. Shiv Mangal Sharma, Adv.

Mr. Tushar Mehta, Solicitor General
Mr. K.m. Natraj, A.S.G.
Mr. Nachiketa Joshi, A.A.G.
Mr. D.s. Parmar, A.A.G.
Mr. Sarad Kumar Singhania Aor, Adv.
Mr. Abhimanyu Singh, Adv.
Mr. Sunny Choudhary, AOR

Ms. Deepanwita Priyanka, AOR

Mr. Tushar Mehta, Solicitor General
Mr. Praveen Swarup, AOR
Mr. Praveen Swarup, Adv.
Mr. Ameet Siingh, Adv.
Mr. Ravi Kumar, Adv.
Mr. Govind Kumar Seth, Adv.
Mr. Ashutosh, Adv.
Mr. Nityanand Mahato, Adv.
Ms. Archana Sharma, Adv.

Ms. Fauzia Shakil, AOR
Mr. M Huzaiifa, Adv.

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Mr. M Huzaiifa, Adv.

Mr. C.U. Singh, Sr. Adv.
Mr. Ujjwal Singh, AOR
Mr. Shivansh Saxena, Adv.
Ms. Tasmiya Taleha, Adv.

Mr. Nizam Pasha, Adv.
Ms. Rashmi Singh, Adv.
Ms. Awstika Das, Adv.
Ms. Pinky Behera, AOR

Mr. Lzafeer Ahmad B. F., AOR

Mr. Tushar Mehta, Solicitor General
Mr. Shiv Mangal Sharma, AAG
Mr. Amogh Bansal, Adv.
Ms. Nidhi Jaswal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. IA. Nos.194520, 195057, 194619 and 186082 of 2024 are allowed.
2. The present batch of petitions raise a grievance that the properties of persons who are accused of some crime are being demolished.
3. The position is disputed by the State of Uttar Pradesh and an affidavit has been filed that the immovable properties can be demolished only in accordance with the procedure prescribed by law. An affidavit has also been filed on behalf of the State of Uttar Pradesh by Special Secretary, Home Department, Government of Uttar Pradesh.
4. We appreciate the stand taken by the State of Uttar Pradesh in the affidavit filed by it.
5. We propose to lay down certain guidelines on 'Pan-India Basis' so that the concerns with regard to the issues raised are taken care of.
6. We find that it will be appropriate that the learned counsel for the parties give their suggestions so that the Court can frame appropriate guidelines, which will be applicable on 'Pan-India Basis'.
7. We request all the parties to also supply a copy of their suggestions to Shri Nachiketa Joshi, learned Additional Advocate General for the State of Madhya Pradesh, on his Email ID which is sr.adv.nachiketajoshi@gmail.com, who is requested to collate the same.
8. List on 17.09.2024.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
COURT MASTER